

ACT No. XIII OF 1895.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(*Received the assent of the Governor General on the 25th July, 1895.*)

An Act to amend sections 632 and 652 of the Code of Civil Procedure.

WHEREAS it is expedient to amend sections 632 and 652 of the Code of Civil Procedure; It is hereby enacted as follows:—

XIV of 1882.

1. In section 632 of the said Code, after the word "chapter" the words and figures "and in section 652" shall be added.

Amendment of section 632, Act XIV, 1882.

2. To section 652 of the said Code the following shall be added, namely:—

Amendment of section 652, Act XIV, 1882.

"Notwithstanding anything in this Code contained, any High Court established under the said Act for establishing High Courts of Judicature in India may make such rules consistent with the Letters Patent establishing it to regulate its own procedure in the exercise of its original civil jurisdiction, as it shall think fit.

"All such rules shall be published in the local official Gazette, and shall thereupon have the force of law."